

- (c) Yes, Sir.
 (d) Does not arise.

I.A.S. Officers in Jammu and Kashmir State

1721. Shri Abdul Ghaal Goal: Will the Minister of Home Affairs be pleased to state:

- (a) the number of I.A.S. officers sanctioned for J. & K. State;
 (b) the present strength; and
 (c) what steps are being taken to make up the strength?

The Minister of State in the Ministry of Home Affairs (Shri Datar):
 (a) 33.

(b) and (c). The present number of officers substantively in position is 19. The question of instituting necessary steps to fill up the promotion quota of 13, on a substantive basis, has been taken up with the State Government.

Fertilizer Factory in Rajasthan

1722. Shri Brij Raj Singh—Kotah: Will the Minister of Steel and Heavy Industries be pleased to state:

- (a) whether there is any proposal for setting up of a Fertilizer Factory in the Chambal commanded area of Rajasthan;
 (b) if so, where it is proposed to be set up; and
 (c) when it is likely to be set up?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam):
 (a) No.

- (b) and (c). Do not arise.

B.A. Degree of Shantiniketan

1723. Dr. Mahadeva Prasad: Will the Minister of Education be pleased to state:

(a) the names of the Universities that have recognised the B.A. degree of Shantiniketan as equivalent to their own B.A. degree; and

(b) whether B.A. degree obtained in 1947 from Shantiniketan is also recognised by other Universities?

The Minister of Education (Dr. K. L. Shrimali): (a) Since the Visva-Bharati recognises, on the basis of reciprocity, the examinations conducted by the various statutory Universities and Boards in India as equivalent to its corresponding examinations, it expects other Universities, on the same basis, to recognize its B.A. degree as equivalent to their corresponding degree. The University has not received any report to the contrary.

(b) Prior to the incorporation of the Visva-Bharati as a Central University in 1951, its students used to appear at the examinations conducted by the Calcutta University. The question of recognition of B.A. degree obtained in 1947 does not, therefore, arise.

Violation of Foreign Exchange Regulations

1724. Shri Basumatari: Will the Minister of Finance be pleased to state:

(a) whether it is a fact that a complaint has been made by the Indian Shikar Out-fitters Association to the Director of Enforcement alleging violation of foreign exchange regulations on the part of certain unrecognised shikar out-fitters in respect of publicity campaign abroad;

(b) if so, whether an inquiry has been made in the matter; and

(c) if so, with what results?

The Minister of Finance (Shri Morarji Desai): (a) and (b). Yes, Sir.

(c) In one case a penalty of Rs. 300 has been imposed on the party. The remaining cases are still under investigation.